

MINERAL CONCESSION (1ST AMDT.)  
RULES, 1976

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARASAND): On behalf of Shri Sukhdev Sand, I beg to lay on the Table a copy of the Mineral Concession (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 7th August, 1976, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1976.

[Placed in library. See No. LT-11158/76]

12.0 1 2 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August 1976, agreed without any amendment to the Delhi Agricultural Produce Marketing (Regulation) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 11th August, 1976."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1976, agreed without any amendment to the Government of Union Terri-

ories (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 11th August, 1976."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1976, agreed without any amendment to the Maintenance of Internal Security (Second Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 16th August, 1976."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return her with the President's Pension (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 16th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.02 hrs.

ADOPTION OF CHILDREN BILL  
1972

(i) REPORT OF JOINT COMMITTEE

SHRIMATI MUKUL BANERJI (New Delhi) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the adoption of children and for matters connected therewith.

(ii) EVIDENCE

SHRIMATI MUKUL BANERJI : I beg to lay on the Table a copy of the record

[Shrimati Mukul Banerjee]  
of Evidence (Volumes I, II and III) tendered before the Joint Committee on the Bill to provide for the adoption of children and for matters connected therewith.

12.03 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 23rd August 1976, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on :—
  - (a) Supplementary Demands for Grants (Tamil Nadu) for 1976-77.
  - (b) Supplementary Demands for Grants (Pondicherry) for 1976-77.
- (3) Consideration and passing of :—
  - (a) The Burn Company & Indian Standard Wagon Company (Nationalisation) Bill, 1976.
  - (b) The Braithwaite & Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976.
  - (c) The Delhi Sales Tax (Amendment & Validation) Bill, 1976.
  - (d) The Antiquities & Art Treasures (Amendment) Bill, 1976, as passed by Rajya Sabha.
  - (e) The Labour Provident Fund Laws (Amendment) Bill, 1976.
  - (f) The Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha.
  - (g) The Factories (Amendment) Bill, 1976, as passed by Rajya Sabha.

(4) Introduction, consideration and passing of :—

- (a) The Laxmirattan & Atherton West Cotton Mills (Taking over of Management) Bill, 1976.
- (b) The Metal Corporation of India (Nationalisation and Miscellaneous Provisions) Bill, 1976.
- (c) The Photies (Additional Excise Duty) Repeal Bill, 1976; and
- (d) The Companies (Amendment) Bill, 1976.

In addition, I may also mention that Government proposes to introduce a Bill to amend the Constitution of India to increase the age-limit of State Public Service Commission Members. We hope to introduce this Bill early next week and propose to take it up for consideration on the 30th August, 1976.

MR. SPEAKER : The Constitution amendment regarding this particular matter is to be taken up on the 30th.

SHRI B.V. NAIK (Kunara) : What about the Scheduled Castes and Scheduled Tribes areas delimitation Bill? We have been told for quite some time that it is coming.

12.05 hrs.

COMMITTEE OF PRIVILEGES

EIGHTEENTH REPORT

SHRIMATI MAYA RAY (Raiganj): I beg to move :

"That this House do agree with the Eighteenth Report of the Committee of Privileges laid on the Table of the House on the 16th August, 1976."

MR. SPEAKER : The question is : "That this House do agree with the Eighteenth Report of the Com-